



2026:AHC:31891

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 615 of 2026

Dr. Rajendra Prasad Gupta

.....Petitioner(s)

Versus

State Of U.P. And 16 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Krishna Kant Dwivedi, Prakash Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel for the State-respondents.

2. The instant petition has been filed for the following relief:

"I. issue, writ, order of direction in the nature of Mandamus directing and commanding to the respondent no. 2 to decide the Second Appeal no. 3470/2022, Rajesh and others Vs. Dr. Rajendra Prasad Gupta and others, pending since 25.11.2022 before him, preferably within time as may be fixed by this Hon'ble Court.

ii. issue any other and further suitable order or direction which this Hon'ble Court may deem fit and proper in the facts and circumstances of the case."

3. Learned counsel for the petitioner submitted that the second appeal filed by private respondent impleading the petitioner as opposite party is pending before the Board of Revenue, U.P. at Prayagraj since 25.11.2022. He further submitted that second appeal arises out of suit under Section 229-B of U.P.Z.A. & L.R. Act. He further submitted that second appeal has been admitted after framing the substantial questions of law. He further submitted that the record of the trial Court and first appellate Court have been received in the Board of Revenue, as such, appropriate direction be issued for expeditious disposal of the pending second appeal.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.2/ Board of Revenue, U.P. at Prayagraj is directed to decide the aforementioned second appeal

after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of three months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally ***disposed of***.

(Chandra Kumar Rai,J.)

February 12, 2026

Rameez